

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.535/TT/2014

Date: 27.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval for trueing up of transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for 400 kV Kahalgaon transmission system in Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.12.2015:-

- i. The petitioner should clarify whether the projected additional capitalisation for 2014-15 is a part of work under add-cap approved by the Commission in its order dated 2.5.2011 in Petition No: 254/2010. If yes, the petitioner should provide reasons for the cost overrun of ₹ 92.93 lakh (₹348.06 lakh (claimed for 2013-14) + ₹107.40 lakh (projected for 2014-15) - ₹ 362.53 lakh (approved for 2011-12)) on additional capitalisation approved by the Commission towards tower strengthening.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record .

Yours faithfully,

(V.Sreenivas)
Deputy Chief (Legal)